

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3411 of 2021

Rajendra Prasad Soni @ Rajendra Pd. Soni

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner

: Mr. Rakesh Kumar, Advocate

For the State

: Mr. Sunil Kr. Dubey, A.P.P.

02/25.03.2021 Heard Mr. Rakesh Kumar, learned counsel for the petitioner and Mr. Sunil Kr. Dubey, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Daltonganj (Town) P.S. Case No. 248/2020.

A dacoity was committed in the shop of the informant and Jewelries were looted.

The petitioner seems to have been implicated on the confession of Anil Ram who has already been granted bail by this Court in B.A. No. 2191 of 2021.

Learned counsel for the petitioner submits that neither any Test Identification Parade has been held nor there has been any recovery from the conscious possession of the petitioner. The petitioner appears to be in custody since 30.09.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Palamau at Daltonganj in connection with Daltonganj (Town) P.S. Case No. 248/2020.

(R. Mukhopadhyay, J.)